

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

IA/137(AHM)2021 in C.P. (I.B) No.117/9/NCLT/AHM/2019

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2021

Name of the Company: Durga Enterprise
V/s
Vishvakarma Road Equipment Co Pvt Ltd

Section: 12A/9 of the Insolvency & Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Nilesh P Udernani appeared for the Applicant.

IRP Ms. Indira Suresh Vora appeared.

IA No. 137 of 2021 is filed under Section 12A of the Insolvency and Bankruptcy Code, 2016 by IRP for withdrawal of this application. We heard learned counsel.


At **Annexure C Page No. 12** email received by the IRP from the Operational Creditor is produced stating that it has received the amount claimed and instructed to withdraw the matter. Accordingly, permission for withdrawal is granted.

Corporate Debtor stands release from all rigours of law.

Hence, IA No. 137 of 2021 is withdrawn and stands disposed of.

Main CP is also disposed of.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 9th day of March, 2021